It is, however, upto the airlines to provide air services to specific places depending upon the traffic demand and commercial viability.

(b) Government do not maintain records of sector-wise profitability of airlines.

Domestic operations from new terminal at IGI Airport

†2947. SHRI OM PRAKASH MATHUR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the new terminal of the Indira Gandhi International (IGI) Airport in Delhi has been opened for all types of domestic flights;
 - (b) if not, the reasons therefor, and
- (c) the purpose for which the old domestic terminal constructed some time back will be utilized?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The domestic operations of private airlines (barring the 3 low cost carriers *viz*. Spice Jet, Indigo, Go Air) have been shifted to T3 *w.e.f.* 14th November, 2010. Air India shifted its domestic operations of 11 flights to T3 *w.e.f.* 31st October, 2010 and the remaining domestic flights *w.e.f.* 11.11.2010. The domestic terminal ID at IGI Airport is being used by the 3 low cost carriers.

Development of airstrips at Khandwa and Satna

†2948. MISS ANUSUIYA UIKEY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the airstrips at Khandwa and Satna in Madhya Pradesh are fit for flight operations, at present;
 - (b) if so, the details thereof;
- (c) whether the State Government of Madhya Pradesh has sought the transfer of Khandwa and Satna airports to it so that the State Government can make them fit for flights; and
- (d) if so, the action taken so far on these proposals by Government and by when these airstrips would be handed over to the State Government?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Sir.

(c) and (d) Yes, Sir. On the request of Government of Madhya Pradesh, Airports Authority of India (AAI) has decided to hand over both the airports to Government of Madhya Pradesh on lease basis for operations, maintenance and development for a period of 30 years subject to a formal lease deed with Government of Madhya Pradesh.

[†]Original notice of the question was received in Hindi.